

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.41741 of 2017

(Arising out of Order-in-Appeal No.250/2017 (CXA-II) dt.28.04.2017 passed by Commissioner of Central Excise (Appeals-II), Chennai)

P.Jothi

Vadakkuvillore, Therkuvillore P O, Neyveli - 607 802

Vs

Appellant

Commissioner of Central Excise & Service Tax

No.1, Williams Road, Cantonment, Tiruchirapalli - 620 001

Respondent

APPEARANCE:

For the Appellant : Sh.V.Ravindran, Advocate

For the Respondent : Sh.S.Balakumar, AC (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SH.P.VENKATA SUBBA RAO, MEMBER(TECHNICAL)

DATE OF HEARING : 12.02.2021

DATE OF DECISION: 12.02.2021

FINAL ORDER No. 40954 / 2021

PER BENCH

The Department has filed letter C.No.IV/16/3/2020 - C (AR) dated 03.12.2020 before the Registry along with list of cases, submitting that the cases have been closed as the assessee has opted for SABKA VISHWAS scheme. The above case is also included in the said list. The assessee has conceded to this. As the matter is closed, the appeal is dismissed.

(dictated and pronounced in court)

**(SulekhaBeevi C.S.)
Member (Judicial)**

**(P.Venkata Subba Rao)
Member (Technical)**

Vsr